

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

C.P.No.03/2001

Date of order: 04.05.2001

Suresh Chand Sharma, Wireman, S/o Shri Mangal Chand
Sharma, Brahmpuri, Bundi.

...Applicant..

Vs.

1. Smt.Yoshodhara Menon, Post Master General(South Region)
Ajmer.

2. Sh.S.D.Vashanav, Supdt.of Post Offices, Tonk Dn, Tonk.
...Respondents.

Mr.S.K.Jain - Counsel for applicant

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr.A.P.Nagrath, Administrative Member.

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

This Contempt Petition has arisen out of an order dated 28.1.2000 passed in O.A No.322/94. In O.A No.322/94, the following directions were given by this Tribunal:

"In the circumstances, this Original Application is allowed and respondents are directed to treat the applicant as having been appointed as Wireman in the scale of Rs.260-350 w.e.f. 27.3.1980 and he should also be given the entitled consequential benefits including revision of pay scales and payment of arrears of pay and allowances. This direction may be carried out within six months of the receipt of a copy of this order."

2. It is stated that the opposite parties have wilfully and deliberately disobeyed the orders passed by this Tribunal, therefore, they should be punished for contempt.

3. Show cause notices were issued to the alleged contemners and reply was filed.

4. The learned counsel for the petitioner also admits the

fact that in view of the order passed by the department at Annexs. R-1 and R2, the compliance of the order in question has been made.

5. In view of the compliance made by the respondents' department, no case of contempt is made out and this Contempt Petition is dismissed as such. Notices issued against the alleged contemners are hereby discharged.

Agp
(A.P.Nagrath)

Member (A).

S.K.A.
(S.K.Agarwal)

Member (J).